

IN THE HIGH COURT OF BOMBAY AT GOA**LD-VC-CW-48-2020**

Delia D'Souza Petitioner
Versus
State of Goa & Others Respondents

Mr. Vivek Rodrigues with Mr. Vithal Naik, Advocates for the Petitioner.

Mr. Devidas J. Pangam, Advocate General with Mr. Deep Shirodkar, Additional Government Advocate for Respondent Nos. 1 and 2.

Ms. A. Agni, Senior Advocate with Ms. J. Sawaikar, Advocate for Respondent Nos. 3 and 4.

Mr. D. Lawande with Mr. P. Dangui and Mr. A.K. Kunkolienkar, Advocates for Respondent No. 9.

**Coram:- M.S. SONAK &
M.S. JAWALKAR, JJ.**

Date:- 16th June, 2020

P.C.

Heard Mr. Rodrigues, learned Counsel for the petitioner, Mr. Devidas Pangam, learned Advocate General for respondent nos. 1 and 2, Ms. Agni, learned Senior Counsel for respondent nos. 3 and 4 and Mr. Lawande, learned Counsel for respondent no. 9.

2. The respondents to file their response, if necessary, an interim response latest by 22.06.2020 by service of

advance copy upon the learned Counsel for the petitioner.
Thereafter, liberty is granted to the petitioner to apply.

M.S. JAWALKAR, J.

M.S. SONAK, J.

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